

Neglect of Peripheral States by Delhi Doordarshan

3610. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Delhi Doordarshan is telecasting Delhi Diary and Haryana Diary Programme;

(b) if so, whether Delhi Doordarshan identifies itself with Haryana only; and

(c) what are the reasons for neglecting other peripheral States and not starting similar programmes on Delhi Doordarshan for those States?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) Yes, Sir.

(b) No, Sir, Delhi Doordarshan covers Haryana also.

(c) The question of neglecting other peripheral/nearby states does not arise as they have their own Doordarshan Kendras.

मानव अंगों का व्यापार

3611. श्री अनन्तराव देवशंकर दवे: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मानव अंगों प्रत्यारोपण अधिनियम, 1994 मानव अंगों के व्यापार को रोक पाने में असफल हो गया है और गुर्दे कार्रिया आदि जैसे मानव अंगों की बिक्री अब भी चल रही है;

(ख) यदि हां तो इसके क्या कारण हैं; और

(ग) इस संबंध में क्या प्रभावी उपाय किए गए हैं/ किए जाने का प्रस्ताव है?

स्वास्थ्य और परिवार कल्याण मंत्रालय के राज्य मंत्री (श्री सलीम इकबाल शेरवानी): (क) से (ग) मानव अंग प्रत्यारोपण अधिनियम, 1994 में मानव अंगों के गैर-कानूनी धंधे में लगे व्यक्तियों को दण्ड देने के पर्याप्त प्रावधान हैं। अधिनियम के अन्तर्गत राज्य सरकारें दोषी व्यक्तियों के विरुद्ध आवश्यक कार्रवाई करने में सक्षम हैं।

यह अधिनियम गोवा, हिमाचल प्रदेश और महाराष्ट्र राज्यों तथा सभी संघ राज्य क्षेत्रों में 4.2.1995 से लागू हो गया है। आरम्भ से ही सात और राज्यों (असम, कर्नाटक, केरल, नागालैंड, राजस्थान, तमिलनाडु और पश्चिम बंगाल) ने इस अधिनियम को अंगीकृत कर लिया है। आन्ध्र प्रदेश राज्य ने इसी तरह का अपना आन्ध्र प्रदेश मानव अंग प्रत्यारोपण अधिनियम बनाया है। हरियाणा, मध्य प्रदेश, मणिपुर, मेघालय और पंजाब ने सूचित किया है कि उनके द्वारा इस अधिनियम को शीघ्र अंगीकार कर लिए जाने की संभावना है। अधिनियम की मानव अंगों के व्यापार और बिक्री को प्रभावी ढंग से रोकने में सार्थकता का तभी आकलन किया जा सकता है जब सभी राज्य सरकारें इसे अंगीकार कर लें और ईमानदारी से इसे लागू करें। इसलिए शेष अन्य राज्यों से इस अधिनियम को अंगीकार करने का बार-बार अनुरोध किया जा रहा है।

Revenue earned by tax from private Airlines

3612. SHRI ISH DUTT YADAV:
SHRI SANJAY DALMIA:

Will the Minister of FINANCE be pleased to state:

(a) the revenue earned by Government through tax from each private airlines during the last year, airline-wise;

(b) the name of the airlines which have not paid tax; and

(c) the steps being taken by Government against the erring airlines?

THE MINISTER OF FINANCE AND MIN/STER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) Information is being collected and will be laid on the table of the House.

International Development Assistance to India reduced

3613. SHRI N. THALAVAI SUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the International Development Assistance to India has been reduced for the current year because it is receiving private capital;

(b) if so, what is the quantum of reduction from the allocation for the previous year; and

(c) what is the reaction of Government in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) Quantum of project-tied external assistance received in a particular year depends on the status of implementation of these projects because, under the present dispensation it is received generally on reimbursement basis against expenditure incurred by the executing agencies. Therefore, its reduction due to inflow of private capital in the current year does not arise.

Legal Aid to Poor

3614. SHRI SURINDER KUMAR SINGLA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the number of cases during the last three years where legal aid was given to the poor;

(b) whether the poor know about the legal aid;

(c) how much money was actually spent on aid and how much money on other matters relating to providing aid; and

(d) what steps will be taken to make this programme better?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) The information is being collected and would be laid on the Table of the House.

(b) Yes, Sir.

(c) The State Legal Aid & Advice Boards/State Legal Services Authorities which provide Legal Aid in Law Courts are being funded by the respective state Governments. No allocation of funds, as such, out of the Budget Grant of the

Central Government is earmarked to the States for Legal Aid in Courts.

The total Grants-in-aid sanctioned to State Legal Aid & Advice Boards during the last 3 years is as under:—

S. No.	Financial Year	Total Expenditure	Grants-in-aid sanctioned out of the total expenditure mentioned in col. 3
1	2	3	4
(1)	1993-94	46,65,580	29,00,000
(2)	1994-95	46,81,004	28,85,000
(3)	1995-96	47,60,732	27,10,000

(d) Central Government has enacted the Legal Services Authorities Act, 1987 to constitute Legal Services Authorities to provide free and competent Legal Services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities and organise Lok Adalats to secure that the operation of the Legal System promotes justice on a basis of equal opportunity.

Adequate publicity of the places of Tourist Importance

3615. SHRIMATI JAYANTI PAT-NAIK: Will the Minister of TOURISM be pleased to state:

(a) is it a fact that the tourists overseas are not getting adequate information on the places of tourist importance in the country;

(b) if so, the steps taken to give due publicity in those countries on places of tourist interest in India; and

(c) what steps are being taken to attract foreign tourists?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) Upto-date tourist information about important places of tourist interest